

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE

EXECUTION APPLICATION NO. 08/2025

IN

OA NO. 55/2022

Kashinath Jagannath Thakur

.....Applicant

V/s

Grampanchayat Shirki & ors.

.....Respondents

Reply on behalf of Respondent No. 9,

Maharashtra Coastal Zone Management Authority

I, Abhay Madhukar Pimparkar, working as Director, Maharashtra Coastal Zone Management Authority, Environment and Climate Change Department, Government of Maharashtra do hereby state on solemn affirmation as under –



I am well conversant with the facts of the present case and I am competent to swear this Affidavit based upon the records available with this office.

1. The present case pertains to Execution of the final order and judgement dated 21-04-2023 passed in OA No. 55/2025 whereby the Honorable Tribunal directed the demolition of unauthorised construction of Anganwadi by Respondent No. 1 Grampanchayat Shirki at Gat No. 15, Village Shirki, Tal. Pen District Raigad, which is affected by the CRZ area.
2. This respondent had filed a detailed reply in the original application and had submitted that the alleged construction of Anganwadi is in CRZ III and affected by 50 mtrs Mangroves Buffer Zone and the said construction cannot be allowed as it is in violation of the CRZ notification, 2019.
3. This respondent had stated that the respondent number 1 Grampanchayat neither applied to MCZMA for obtaining CRZ Clearance for the alleged construction of Anganwadi, nor any CRZ Clearance has been granted by MCZMA for the said construction, which is a critical step before undertaking any activity in CRZ area.



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4. The Hon'ble Tribunal had appointed a Joint Committee in the Original Application which had submitted its report and had observed that the Anganwadi was constructed in CRZ III area, where no construction is allowed.

5. Based on the observations of the joint committee, the reply filed by the respondents and particularly the reply filed by MCZMA, the Hon'ble Tribunal in the final order dated 21.04.2023 came to the following conclusion -

... 15. We find that the adjourning of the matter would not be any of consequence and we are of the confirmed opinion that the construction of Angnawadi needs to be demolished the same falling in the CRZ-III area and within 50 mtrs. of mangrove buffer zone where no construction is permissible at all. Accordingly, we direct the Respondent No. 1 to demolish the said construction within a period of one month, failing which the MCZMA would take necessary steps regarding its demolition as per the rules. ...

6. Thereafter the Applicant filed the present Execution Application and pursuant to the Order dated 19.09.2025 passed in the present application,



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MCZMA wrote a letter dated 16.10.2025, directing the District Collector, Raigad, who is also the Chairman of the District Coastal Zone Monitoring Committee, to submit an Action Taken Report for demolition of the Anganwadi. Letter dated 16.10.2025 is attached as **ANNEXURE-1**.

7. Subsequently, reminders dated 18.11.2025, 06.02.2026, were sent to them to submit an Action Taken Report for demolition of the Anganwadi. Letters dated 18.11.2025 and 06.02.2026 are collectively attached as **ANNEXURE-2 (Colly.)**
8. The SDO, Pen submitted a report dated 18.02.2026 to the District Collector appraising them the following:
 - a. Majority of the portion of village area under the Grampanchayat Shirki is near to the creek and there is no land available with the Grampanchayat for undertaking public utility projects.
 - b. Grampanachayat Shirki didn't have an Anganwadi for many years and therefore it was constructed on Gat No. 15 which is owned by the Grampanchayat.
 - c. Raigad Zilla Parishad in the year 2021-22 approved two Anganwadi buildings, Grampanchayat has constructed the Anganwadis in it's own land.



There is no other alternate land other than the land near the creek with the Grampanchayat.

- d. Land measurement for Gat No. 15 was done by the District Superintendent of Land Records on 14-03-2022. That time neither the Applicant nor any other person raised any objections.
- e. Grampanchayat Shirki didn't have any government building for an Anagnwadi and therefore it was creating hurdles for the academic development of the children. Similarly there were no basic facilities like toilet blocks, kitchen etc. For many years the Anganwadi was run in a private rented home. Now in the present Anganwadi building there are two classes having a total strength of 46 students who are getting benefited. If the said building is demolished immediately, it will cause great damage to the students.
- f. Gat No. 15 is owned by the Grampanchayat and the construction thereon is not causing any harm to the applicant or any other person.
- g. After the decision of the Hon'ble NGT, the Grampanchayat was looking for alternate space with the Grampanchayat or a rented space. Therefore time was taken to do further necessary action.
- h. The Hon'ble Tribunal must take a sympathetic view taking into consideration the education of the children.

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- i. Gat No. 15 total area is 8000 sqft. out of which the construction is only 50 424, applicant is contending that 100 mangroves have been cut. However there is no possibility of such an area having 100 mangroves, similarly the Grampanchayt is undertaking tree plantation activities every year and from 2023 around 550 trees have been planted within the Grampanchayat jurisdiction.
- j. The Project Officer ABVC, Pen has been appraised for shifting of both the Anganwadis to a different location. Similarly, as it has been discussed with them today, the process of getting an alternative space is going on, there is no land available with the Grampanchayat in Village Shirki 50m away from the creek. In the present case, no loss will be caused to the Applicant. Therefore, some more time is required for the proposed demolition. Therefore, taking into consideration the academic year of the students, further time may kindly be granted for execution of the court order.

Copy of the SDO Letter cum report dated 18.02.2026 is attached as

ANNEXURE-3.

9. Considering the above report, the SDO Pen has requested time till the end of the current academic year, which is likely to end in the month of May-2026 for implementing the order under execution by demolishing the Anganwadi in question.



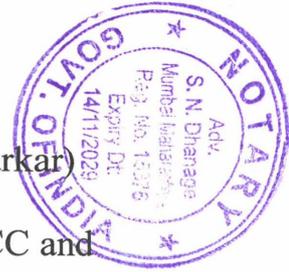
10. In light of the above averments, this respondent craves leave to file any additional reply as and when required. It is respectfully prayed that the Environment Department shall abide by any orders and directions issued by the Hon'ble Tribunal.



(Abhay Madhukar Pimparkar)

Director, Environment & CC and

MS, MCZMA



Place: Mumbai

Date: 20th Feb, 2026

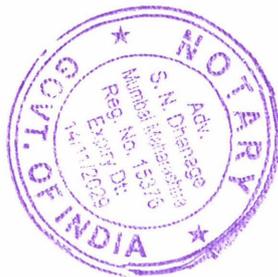


VERIFICATION

I, Abhay Madhukar Pimparkar, Director, Age 51, Director, Environment and Climate Change Department, Government of Maharashtra and Environment and Climate Change Department, Government of Maharashtra, Member Secretary of the Maharashtra Coastal Zone Management Authority, having my office address at 15th floor, New Administrative Building, Mantralaya Annexe Building, Mumbai – 400 032 do hereby verify and declare that the statements made in the aforesaid paras are true and correct to the best of my knowledge and information and I believe the same to be true and that no material is has been concealed therefrom.

20 FEB 2026

Verified at Mumbai on this 20th day of February, 2026



Abhay Madhukar Pimparkar

(Abhay Madhukar Pimparkar)

Director, Environment &CC and

MS, MCZMA

BEFORE ME

Deponent

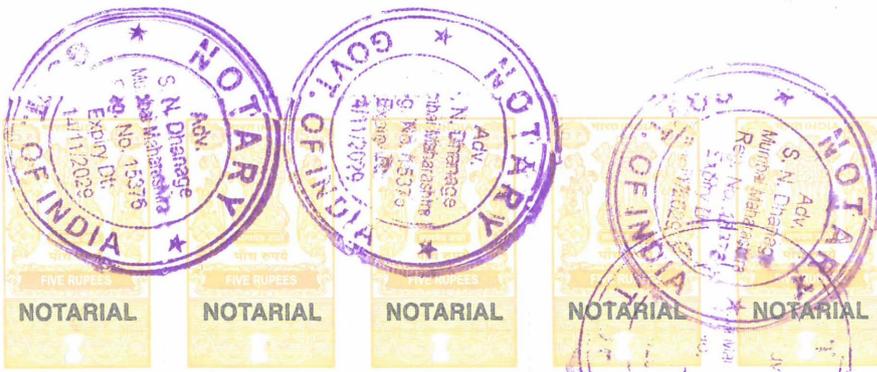
S. N. Dhanage

Adv. S. N. Dhanage
Notary Govt. of India
Regd. No. 15376, MUMBAI (MS)
404-453, 4th Floor, Daver House,
197/199, Near Central Camera Bldg-
D. N. Road, Fort, Mumbai - 400001
Mobi: 8788386738

Identified by

Shaheen Sheikh

Shaheen Sheikh
(Desk officer, Env&CC Dept)



MAHARASHTRA COASTAL ZONE MANAGEMENT AUTHORITY

Tel. No. : 22029388
E-mail : dir1.mev-mh@nic.in
Website: <https://mczma.maharashtra.gov.in/>

No. Complaint / CR 62 / TC - 4
Office of the -
Maharashtra Coastal Zone Management Authority,
Environment Department, 15th floor,
New Administrative Building, Mantralaya,
Mumbai- 400 032.
Date: 16.10.2025

URGENT

To,
The District Coastal Zone Monitoring Committee,
Raigad
Through the Chairman/ District Collector,
Tal: Alibaug, District Raigad

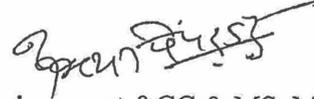
Sub: Execution Application No. 8/2025 in Original Application No. 55/2022
(Kashinath Jagannath Thakur V/s Environment Dept & ors)
Ref: Hon'ble National Green Tribunal order dated 19.9.2025

This is to inform that, the Execution Application has been filed by Mr. Kashinath Jagannath Thakur versus Environment Dept & ors, seeking execution of the order dated 21.4.2023 (Copy attached) passed by the Hon'ble Tribunal in Original Application No. 55/2022 (WZ), whereby a direction was issued for demolition of illegal structure in Gat No. 15 of village Shirki, Tal Pen, District Raigad, which is an anganwadi.

2. Now, Hon'ble NGT vide order dated 19.9.2025 (Copy attached) has issued directions to submit a report of compliance of demolition in the matter.

3. Pursuant to Hon'ble NGT order, it is hereby requested to submit the action taken report for demolition of illegal-structure in Gat No. 15 of village Shirki, Tal Pen, District Raigad, which is an anganwadi. The said action taken report be submitted to this office at the earliest so that it could be submitted before Hon'ble NGT, Pune. Please treat this as **MOST URGENT**

Yours sincerely,



Director, Environment & CC & MS, MCZMA

Copy for information to:

1. Secretary, Environment & Chairman, MCZMA, Environment and Climate Change Dept, Room No. 217, Annexe Building, Mantralaya, Mumbai
2. Select File- TC 4

MAHARASHTRA COASTAL ZONE MANAGEMENT AUTHORITY

Tel. No. : 22029388
 E-mail : dir1.mev-mh@nic.in
 Website: <https://mczma.maharashtra.gov.in/>

No. Complaint / CR 62 / TC - 4
 Office of the -
 Maharashtra Coastal Zone Management Authority,
 Environment Department, 15th floor,
 New Administrative Building, Mantralaya,
 Mumbai- 400 032.
 Date: 18.11.2025

REMINDER

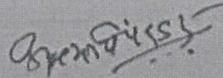
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2. Now, Hon'ble NGT vide order dated 19.9.2025 (Copy attached) has issued directions to submit a report of compliance of demolition in the matter. This office vide letter dated 16.10.2025 requested to submit the action taken report which is still awaited in the matter.
3. Pursuant to Hon'ble NGT order, it is hereby once again requested to submit the action taken report for demolition of illegal structure in Gat No. 15 of village Shirki, Tal Pen, District Raigad, which is an anganwadi. The said action taken report be submitted to this office at the earliest so that it could be submitted before Hon'ble NGT, Pune. Please treat this as **MOST URGENT**

Yours sincerely,



Director, Environment & CC & MS, MCZMA

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1. Secretary, Environment & Chairman, MCZMA, Environment and Climate Change Dept,
 Room No. 217, Annexe Building, Mantralaya, Mumbai
2. Select File- TC 4

MAHARASHTRA COASTAL ZONE MANAGEMENT AUTHORITY

Tel. No. : 22029388
 E-mail : dir1.mev-mh@nic.in
 Website: <https://mczma.maharashtra.gov.in/>

No. OA 2023 / CR 3 / TC - 4
 Office of the -
 Maharashtra Coastal Zone Management Authority,
 Environment Department, 15th floor,
 New Administrative Building, Mantralaya,
 Mumbai- 400 032.
 Date: 6.2.2026

URGENT NGT MATTER

To,
 The District Coastal Zone Monitoring Committee,
 Raigad
 Through the Chairman/ District Collector,
 Tal: Alibaug, District Raigad

Sub: Execution Application No. 8/2025 in Original Application No. 55/2022
 (Kashinath Jagannath Thakur V/s Environment Dept & ors)

Ref: 1) Hon'ble National Green Tribunal order dated 19.9.2025
 2) This office letter dated 16.10.2025
 3) This office letter dated 18.11.2025
 4) Hon'ble NGT, Pune hearing dated 6.1.2026

Sir,

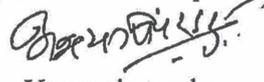
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2. The Hon'ble NGT vide order dated 19.9.2025 (Copy attached) has issued directions to submit a report of compliance of demolition in the matter. This office vide letter dated 16.10.2025 & 18.11.2025 requested to submit the action taken report which is still awaited in the matter.

3. This is to kindly inform you that today on 6.2.2026, the Hon'ble NGT heard the matter wherein officials from MCZMA and Representatives from the SDO office, Pen were present. Hon'ble NGT during the hearing expressed serious displeasure over non-compliance in the matter and granted one week time to submit the affidavit in the matter stating the compliance of the matter.

4. In the light of above, it is hereby once again requested to submit the action taken report for demolition of illegal structure in Gat No. 15 of village Shirki, Tal Pen, District Raigad, which is an anganwadi. The said action taken report be submitted to this office at the earliest so that it could be submitted before Hon'ble NGT, Pune. Please treat this as **MOST URGENT**.

5. Please note that non-compliance in the matter may lead to contempt of the court and cost on the Govt Authorities.



Yours sincerely,

Director, Environment &CC & MS, MCZMA

Copy for information to:

1. **Secretary, Environment & Chairman, MCZMA, Environment and Climate Change Dept, Room No. 217, Annexe Building, Mantralaya, Mumbai**
2. **Sub Divisional officer (SDO), Tal- Pen, District Raigad (sdopen2013@gmail.com)** – It is kindly requested to do the needful in the matter.
3. **Select File- TC 4**

 <p>म्यातंत्र्याचा अमृत महोत्सव</p>	 <p>महाराष्ट्र शासन महसूल व वनविभाग उपविभागीय अधिकारी पेण उपविभाग पेण शासकीय वसाहत परिसर मुंबई-गोवा राष्ट्रीय महामार्ग क्र.६६, ता.पेण, जि- रायगड ४०२१०७ दुरध्वनी क्र: 02143-253032 ❖ ईमेल:sdopen2013@gmail.com</p>	 <p>स्वाति धीराव्याधिपतेः शके ३५०</p>
क्र.उविअ/जमीनबाब/२१२१/NGT-५५/३४६३/२०२६		दि. १८/०२/२०२६

प्रति,

मा. जिल्हाधिकारी रायगड
अलिबाग (महसूल शाखा)

विषय:- मा.राष्ट्रीय हरित न्यायाधिकरण पश्चिम विभाग खंडपीठ पुणे यांचेकडील याचिका क्र.५५/२०२२ मध्ये झालेल्या दि.२१/०४/२०२३ रोजीच्या आदेशाचे पालन होत नसल्याने न्यायालयाचा अवमान झालेबाबत.

- संदर्भ:-१) या कार्यालयाचे पत्र क्र.उविअ/जमीनबाब/२१२१/NGT-५५/२०२३, दि.१४/०८/२०२३ व समक्रमांकाचे स्मरणपत्र-१, दि.२६/०८/२०२४
- २) मा.निवासी उपजिल्हाधिकारी रायगड-अलिबाग यांचेकडील पत्र क्र.मशा/जमीन/अ-३/कांदळवन पाणथळ तक्रारी/२०२४, दि.४/१०/२०२४
- ३) या कार्यालयाचे सम क्रमांकाचे स्मरणपत्र-२, दि. २७/०१/२०२५
- ४) या कार्यालयाचे सम क्रमांकाचे स्मरणपत्र-३, दि. १०/०६/२०२५
- ५) या कार्यालयाचे सम क्रमांकाचे स्मरणपत्र-४, दि. २४/०६/२०२५
- ६) या कार्यालयाचे सम क्रमांकाचे स्मरणपत्र-५, दि. १०/०७/२०२५
- ७) या कार्यालयाचे सम क्रमांकाचे स्मरणपत्र-६, दि. ०५/०२/२०२६
- ८) मा. संचालक, महाराष्ट्र सागरी क्षेत्र व्यवस्थापन प्राधिकरण यांचे पत्र दि. ६/२/२०२६
- ९) या कार्यालयाचे सम क्रमांकाचे स्मरणपत्र-७, दि. ०६/०२/२०२६
- १०) आपले कार्यालयाकडील पत्र क्र. मशा/जमीन/अ-०३/रा.ह.न्या.याचिका५५/२०२२/पेण/२०२६, दि. ०९/०२/२०२६
- ११) या कार्यालयाचे सम क्रमांकाचे स्मरणपत्र-७, दि. १८/०२/२०२६
- १२) गटविकास अधिकारी, पंचायत समिती पेण यांचेकडील पत्र क्र. पंसपेण/ग्रा.पं.-३/१५३८/२०२६, दि. १८/०२/२०२६

महोदय,

उपरोक्त विषयांकित प्रकरणी मा.राष्ट्रीय हरित न्यायाधिकरण,पश्चिम विभाग, खंडपीठ पुणे येथे दाखल मूळ अर्ज क्र.५५/२०२२ मधील दि.२१/०४/२०२३ रोजीच्या आदेशानुसार नियमोचित कार्यवाही करणेकामी संदर्भिय पत्रान्वये गटविकास अधिकारी, पंचायत समिती पेण यांना संदर्भिय पत्रान्वये वारंवार कळविणेत आलेले आहे.

मा.राष्ट्रीय हरित न्यायाधिकरण,पश्चिम विभाग, खंडपीठ पुणे यांचेकडील उपरोक्त आदेशाची अदयाप अंमलबजावणी न झाल्याने अर्जदार अॅड.काशिनाथ पाटील यांनी मुळ अर्ज ५५/२०२२ मध्ये Execution Application ८/२०२५ दाखल केला आहे. तरी सदर प्रकरणी मा.राष्ट्रीय हरित न्यायाधिकरण,पश्चिम विभाग, खंडपीठ पुणे येथे दि. ०६/०२/२०२६ रोजी झालेल्या सुनावणीच्या अनुषंगाने दिलेल्या सक्त निर्देशानुसार तातडीने

कार्यवाही करून दि. १४/०२/२०२६ पर्यंत अहवाल सादर करणेकामी गटविकास अधिकारी, पंचायत समिती पेण यांना संदर्भ ९ अन्वये कळविणेत आलेले आहे.

सदरकामी गटविकास अधिकारी, पंचायत समिती पेण यांनी संदर्भ १२ अन्वये आपला खालील प्रमाणे अहवाल सादर केला आहे.

श्री.काशिनाथ जगन्नाथ ठाकूर रा.कोलेटी ता. पेण यांनी शिर्की ता. पेण येथील अंगणवाडी बांधकाम काढणे बाबत तक्रार केली होती. त्या अनुषंगाने मा. राष्ट्रीय हरीत न्यायाधिकरण पश्चिम विभाग पुणे यांचेकडे ग्रामपंचायत शिर्की ता.पेण विरुद्ध कांदळवनाची वृक्षतोड करून अंगणवाडी बांधकाम केलेबाबतची तथा CRZ चे उल्लंघन केल्याबाबत तक्रार दाखल केली होती. सदर प्रकरणी मा. राष्ट्रीय हरीत न्यायाधिकरण यांनी दिनांक २१/४/२०२३ रोजी सदर अंगणवाडी १ व २ यांचे बांधकाम CRZ झोनमध्ये अंगणवाडी बांधकाम केल्यामुळे सदर बांधकाम निष्कासित करण्यांत यावे असे आदेश दिले आहेत.

सदर प्रकरणाबाबतची वस्तुस्थिती खालील प्रमाणे -

१) मौजे शिर्की हया गांवाचे बहुतांशी क्षेत्र खाडी लगत येत असल्याने गावालगत सार्वजनिक विकासकामासाठी स्वतंत्र खाडीलगत शिवाय वेगळी ग्रामपंचायतीची जागा उपलब्ध नाही.

२) ग्रामपंचायत शिर्की येथे अंगणवाडी इमारत बरेच वर्षे नसल्यामुळे ग्रामपंचायतीच्या मालकीच्या गट क्र.१५ मध्ये बांधकाम केले आहे.

३) रायगड जिल्हा परिषद अलिबाग यांच्यामार्फत सन २०२१-२२ मध्ये दोन अंगणवाडी इमारत मंजूर झाल्यानुसार ग्रामपंचायतीने स्वतःच्या मालकीमध्ये बांधकाम केले आहे. ग्रामपंचायत क्षेत्रात खाडी क्षेत्रातच जागा असल्याने सदर जागे शिवाय अन्य जागा ग्रामपंचायतीकडे उपलब्ध नाही.

४) भुमी अभिलेख विभाग यांचेकडून ग्रामपंचायत शिर्की ने गट क्रमांक १५ याची मोजणी दिनांक १४/३/२०२२ रोजी केली आहे. त्यावेळी अपिलार्थी तथा अन्य कोणत्याही व्यक्तीने/विभागाने हरकत घेतलेली नाही.

५) ग्रामपंचायत शिर्की अंतर्गत अंगणवाडी करिता कित्येक वर्षे शासकीय इमारत नव्हती त्यामुळे बालकांच्या शैक्षणिक वाढीमध्ये बाधा येत होती. तसेच मुलभूत सुविधा जसे की, शौचालय, स्वयंपाकगृह हया सुविधा नव्हत्या. अनेक वर्षे अंगणवाडी ही भाडेतत्वावर एका घरामध्ये भरत होती. आता सदर इमारतीमध्ये दोन अंगणवाडी वर्ग भरत असून एकूण ४६ विद्यार्थी शिक्षणाचा लाभ घेत आहेत. जर इमारत आता तातडीने पाडली तर मुलांचे फार मोठे नुकसान होईल.

६) गट क्र.१५ हा ग्रामपंचायत शिर्की यांचे खुदद मालकीचा असून त्यावरील बांधकामामुळे अर्जदार किंवा अन्य कोणाचेही नुकसान झालेले नाही.

७) मा. राष्ट्रीय हरीत न्यायालयात निर्णयानंतर ग्रामपंचायती मार्फत अनेकवेळा नवीन ठिकाणी ग्रा.पं. कडील जागेचा शोध घेणे किंवा पर्यायी भाडेतत्वावर जागा घेणे इ. प्रयत्न सुरु होते. त्यामुळे पुढील कार्यवाही करणेस विलंब झालेला आहे.

८) मा. न्यायालयाने बालकांच्या शिक्षणाचा विचार करून सहानुभूतीपूर्वक विचार करावा.

९) ग्रामपंचायतीचे गट क्र.१५ चे क्षेत्र ८००० चौ. फुट असून त्यामध्ये इमारतीचे बांधकाम ५० ४२४ एवढेच आहे, अर्जदाराचे म्हणण्यानुसार १०० एवढ्या कांदळवनाची वृक्षतोड केली आहे. मात्र एवढ्या बांधकाम क्षेत्रामध्ये १०० एवढी वृक्ष असणेच शक्य नाही., तसेच ग्रामपंचायतीमधील दरवर्षी वृक्ष संवर्धनाचा कार्यक्रम राबविला जात असून सन २०२३ पासून आतापर्यंत ५५० एवढी वृक्ष लागवड ग्रामपंचायत हददीमध्ये केलेली आहे.

शिर्की येथील दोन्ही अंगणवाडया अन्य ठिकाणी स्थलांतरीत करणे बाबत प्रकल्प अधिकारी ए.बा.वि.से.पेण यांना दिनांक १२/२/२०२६ चे पत्रान्वये कळविणेत आलेले आहे. तसेच त्यांचे सोबत आज समक्ष चर्चा केली असता त्यांचेकडून पर्यायी व्यवस्था करणेची कार्यवाही सुरु आहे. मौजे शिर्की हददीमध्ये खाडीक्षेत्रालगत

५० मिटर पेक्षा दुरवर अन्य ठिकाणी ग्रामपंचायतीची जागा उपलब्ध नाही. सदर प्रकरणात अर्जदाराचे यामध्ये कोणतेही नुकसान होत नाही. त्यामुळे सदर बांधकाम पाडण्याचे प्रस्तावित असून काही कालावधी लागणार आहे. तरी मुलांचे शिक्षणाचा विचार करता शैक्षणिक वर्ष संपेपर्यंत कृपया आदेशाचे अंमलबजावणीसाठी कालावधी वाढवून मिळावा ही विनंती.

तरी, गटविकास अधिकारी, पंचायत समिती पेण यांनी सादर केलेल्या अहवालाच्या अनुषंगाने पुढील आवश्यक ती कार्यवाही होणेस विनंती आहे.

आपला विश्वासू,

(प्रवीण ज्ञानू पवार)
उपविभागीय अधिकारी,
पेण उपविभाग, पेण

- प्रत - मा. प्रबंधक, मा.राष्ट्रीय हरित न्यायाधिकरण, पश्चिम विभाग, खंडपीठ, पुणे यांना माहितीसाठी सविनय सादर
 प्रत - मा. मुख्य कार्यकारी अधिकारी, रायगड जिल्हा परिषद यांना माहितीसाठी सविनय सादर
 प्रत - उपमुख्य कार्यकारी अधिकारी (ग्रामपंचायत विभाग) रायगड जिल्हा परिषद यांना आवश्यक कार्यवाहीसाठी
 प्रत - गट विकास अधिकारी, पंचायत समिती पेण यांना आवश्यक कार्यवाहीसाठी
 प्रत - ग्राम विकास अधिकारी, शिर्की ग्रामपंचायत यांना आवश्यक कार्यवाहीसाठी

**GOVERNMENT OF MAHARASHTRA
REVENUE AND FOREST DEPARTMENT**

**Government Residential Area, Mumbai- Goa National Highway – 66,
Tal- Pen, District Raigad**

Tel No. 02143- 253032 Email- sdopen2013@gmail.com

No. UviA/Jaminbab/ 2121/ NGT-55/3463/2026

Date- 18.2.20-26

To,
District Collector, Raigad
Alibaug (Revenue Division)

SUB: Regarding an order dated 21.4.2023 passed by Hon'ble National Green Tribunal, Western Zone, Pune in Original Application No. 55/2022

Ref: 1) This office letter no. UviA/Jaminbab/ 2121/ NGT-55/2023, dated 14.8.2023 and reminder letter dated 26.8.2024
2) Residential Deputy Collector letter no. Masha/ jaminA-3/Kandalvan panthal Takrari/ 2024, dated 4.10.2024
3) This office reminder letter-2, dated 27.1.2025
4) This office reminder letter-3, dated 10.6.2025
5) This office reminder letter-4, dated 24.6.2025
6) This office reminder letter-5, dated 10.7.2025
7) This office reminder letter-6, dated 5.2.2026
8) Director, Environment & Climate Change Department letter dated 6.2.22026
9) This office reminder letter-7, dated 6.2.2026
10) Your letter no. Masha/ Jamin/ A-03/ NGT OA No. 55/2022/Pen/2026, dated 9.2.2206
11) This office reminder letter-8, dated 18.2.2026
12) Gutvikas Adhikari, Panchayat Samiit, Pen letter No. Panspen/ Grampanchayat-3/1538/2026, dated 18.2.2026

Respected Sir,

This office vide above referred letters has informed Block Development Officer, Pen to take action as per order dated 21.4.2023 passed by the Hon'ble National Green Tribunal order in Original Application No. 55/2022.

Due to non-implementation of the Hon'ble NGT, Pune order in Original Application No. 55/2022, Adv Kashinath patil has filed the Execution Application No. 8/2025. In the subject matter, as directed by the Hon'ble NGT during the hearing dated 6.2.2026, this office vide above referred letter no. 9, has requested Block Development Officer, Pen to submit the action taken report by 14.2.2206.

In the subject matter, the Block Development officer, Pen vide above reference no.12 has submitted its report, as below-

Adv Kashinath Thakur, at post village Kaloti, Pen has made a complaint for removal of the Anganwadi at village Shirki, Pen. A complaint was filed before Hon'ble National Green Tribunal, Pune, against the Grampanchayat Shirki for destruction of mangroves and violation of CRZ norms in the construction of Anganwadi. Hon'ble NGT vide order dated 21.4.2023 has directed to remove the said construction of Anganwadi in CRZ area.

Status of the matter as below-

- a. Majority of the portion of village area under the Grampanchayat Shirki is near to the creek and there is no land available with the Grampanchayat for undertaking public utility projects.
- b. Grampanachayat Shirki didn't have an Anganwadi for many years and therefore it was constructed on Gat No. 15 which is owned by the Grampanchayat.
- c. Raigad Zilla Parishad in the year 2021-22 approved two Anganwadi buildings, Grampanchayat has constructed the Anganwadis in it's own land. There is no other alternate land other than the land near the creek with the Grampanchayat.
- d. Land measurement for Gat No. 15 was done by the District Superintendent of Land Records on 14-03-2022. That time neither the Applicant nor any other person raised any objections.
- e. Grampanchayat Shirki didn't have any government building for an Anagnwadi and therefore it was creating hurdles for the academic development of the children. Similarly there were no basic facilities like toilet blocks, kitchen etc. For many years the Anganwadi was run in a private rented home. Now in the present Anganwadi building there are two classes having a total strength of 46 students who are getting benefited. If the said building is demolished immediately, it will cause great damage to the students.
- f. Gat No. 15 is owned by the Grampanchayt and the construction thereon is not causing any harm to the applicant or any other person.
- g. After the decision of the Hon'ble NGT, the Grampanchayat was looking for alternate space with the Grampanchayat or a rented space. Therefore time was taken to do further necessary action.
- h. The Hon'ble Tribunal must take a sympathetic view taking into consideration the education of the children.
- i. Gat No. 15 total area is 8000 sqft, out of which the construction is only 50 424, applicant is contending that 100 mangroves have been cut. However there is no possibility of such an area having 100 mangroves, similarly the Grampanchayt is undertaking tree plantation activities every year and from 2023 around 550 trees have been planted within the Grampanchayat jurisdiction.

The Project Officer ABVC, Pen has been appraised for shifting of both the Anganwadis to a different location. Similarly, as it has been discussed with them today, the process of getting an alternative space is going on, there is no

land available with the Grampanchayat in Village Shirki 50m away from the creek. In the present case, no loss will be caused to the Applicant. Therefore, some more time is required for the proposed demolition. Therefore, taking into consideration the academic year of the students, further time may kindly be granted for execution of the court order.

In the light of above report of Block Development officer, Pen, further necessary action is requested.

Yours sincerely,

Sd/

(Pravin Dnyanu Pawar)

Sub Divisional Officer, Pen

Copy to:-

- Registrar, Hon'ble National Green Tribunal, Western Zone, Pune – For kind information
- Chief Executive Officer, Raigad Zilla Parishad – For kind information
- Deputy Executive officer (Grampanchat Division), Raigad Zilla Parishad – For necessary action
- Block Development officer, Pen- For necessary action
- Village Development officer, village Shirki, Pen- For necessary action